

MINUTES OF THE MEETING No. 13/09 HELD ON 25.6.2008
UNDER THE CHAIRMANSHIP OF Shri S.K.Prasad Addl. DGFT.

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The 13/09 meeting of Advance Licensing Committee was held on 25.6.2008 under the Chairmanship of Shri S.K.Prasad Addl. DGFT.

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The Committee first considered minutes of the NC meeting No. 12/09 for confirmation and confirmed and adopted the same without any change

Case No. C-5 NC No.13/09 Dated 25.6.08	M/s. Advance Surfactants India Ltd. F.N. 01/83/162/ 1220 / AM08/DES-IV
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The Committee considered the case as per agenda for modification of SION A 1250.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.7.2008..

Case No. C-6 NC No.13/09 Dated 25.6.08	M/s. DCW Ltd. F.No.01/83/162/ 782/AM08/DES-IV
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The Committee considered the case as per agenda for modification of Standard Input Output Norms for the export product Caustic Soda Flakes/Solid at Sr. No. A 1091.

The Committee considered the case as per agenda and in the light of firm's letter dt. 17.6.2008 decided to withdraw the case.

Case No. C-7	M/s. DCW Ltd.
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NC No.13/09
Dated 25.6.08

F.No.01/83/162/ 783/AM08/DES-IV

The Committee considered the case as per agenda for modification of Standard Input Output Norms for the export product Upgraded Beneficiated Ilemenite at Sr. No. A 1875.

The Committee considered the case as per agenda and in the light of firm's letter dt. 17.6.2008 decided to withdraw the case.

Case No. M-96
NC No.13/09
Dated 25.6.08

M/s. Asha Penn Color Pvt. Ltd.
F.N. 01/83/50/ 2015 / AM08/DES-IV
RLA F.No. 03/94/40/ 887 /AM07
Lic. NO. 0310451959 dt. 29.11.2007

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 46011/136/2006/PC-II dated 23.6.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Nitro Cellulose Pigment chips (containing Nitro Cellulose Resin 14400 kg. Organic/Inorganic Pigment 18000 kg. and Plasticizer Acetyl Tributyl Citrate 3600 kg)	36000 kg.	1. Nitro Cellulose Resin 2. Organic/Inorganic Pigment 3. Plasticizer Acetyl Tributyl Citrate 4. Ethyl Acetate/Ethyl Alcohol	14688 kg. 18360 kg. 3673 kg. 7200 kg.
Polymide Cellulose Pigment Chips (Containing Resin namely Polymide Resin 1250 kg. Organic/Inorganic Pigment 1250 kg)	2500 kg.	1. Resin namely Polymide Resin 2. Organic/Inorganic Pigment 3. EthylAcetate/Ethyl Alcohol	1275 kg. 1275 kg. 500 kg.
Vinyl Resin Pigmented Chips (Containing Resin namely Vinyl Resin	3500	1. Vinyl Resin 2. Organic/Inorganic Pigment	1785 kg.

1750 kg. Organic/Inorganic Pigment 1750 kg.)	kg.	3. Ethyl Acetate/Ethyl Alcohol	1785 kg. 700 kg.
Acrylic Resin Pigmented Chips (Containing Resin namely Acrylic Resin 200 kg. Organic/Inorganic Pigment 300 kg.)	500 kg.	1. Acrylic Resin 2. Organic/Inorganic Pigment 3. Ethyl Acetate/Ethyl Alcohol	204 kg. 306 kg. 100 kg.
Cellulose Acetate Butyrate Pigmented Chips (Containing Resin namely Cellulose Acetate Butyrate Resin 2000 kg. Organic/Inorganic Pigment 2500 kg.) Plasticizer namely Phthalate 500 kg.	5000 kg.	1. Cellulose Acetate Butyrate Resin 2. Organic/Inorganic Pigment 3. Plasticizer namely Phthalate 4. Ethyl Acetate/Ethyl Alcohol	2040 kg. 2550 kg. 510 kg. 1000 kg.
Poly Vinyl Butyral Pigmented Chips (Containing Resin namely Poly Vinyl Butyral Resin 1250 kg. Organic/Inorganic Pigment 1250 kg.)	2500 kg.	1. Poly Vinyl Butyral Resin 2. Organic/Inorganic Pigment 3. Ethyl Acetate/Ethyl Alcohol	1275 kg. 1275 kg. 500 kg.

The above norms are fixed in supersession of the earlier norms fixed in ALC Meeting no. 50/83 ALC-1/2007 dt 19.3.2008.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No. M-97 NC No.13/09	M/s. Atul Ltd. F.No.01/83/50/ 1992/AM08/DES-IV
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Dated 25.6.08	RLA No. 08/24/40/232/AM08 Lic.No. 0810069527 dt. 9.1.2002.
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to amend the description of export item as “Formulated Amine” in place of “Formulated Amine Containing Diamino Diphenyl Methane 70% Isophorone Diamine : 30%” as mentioned in the minutes of the earlier NC meeting No. 50/83 dt. 19.3.2008.. There will be no change in the item of import and quantity.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M-98 NC No.13/09 Dated 25.6.08	M/s. Atul Ltd. F.No.01/87/50/ 586/AM07/DES-IV RLA No. 08/24/40/69/AM07 Lic.No. 0810058448 dt. 26.7.2006.
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to amend the description of import item at sr. no. 5 as “Morwet EFW Powder” in place of “Morwet EFN Powder” as mentioned in the minutes of the earlier NC meeting No. 50/07 dt. 28.3.2008..

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M-99 NC No.13/09 Dated 25.6.08	M/s. Abhilasha Chemicals Pvt. Ltd.. F.No.01/87/50/ 1185/AM05/DES-IV RLA No. 04/81/40/201/AM05 Lic.No. 0410064988 dt. 9.12.2005.
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.7.2008..

Case No. M-100 NC No.13/09 Dated 25.6.08	M/s. Saertex India (P) Ltd.. F.No.01/87/50/ 895/AM05/DES-IV RLA No. 31/24/40/353/AM07 Lic.No. 3110027840 dt. 16.1.2007.
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of IPP forwarded vide their U.O. No. nil dated 24.6.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Stitch Bonded Glass Fiber Fabric	1 kg.	Glass Roving	1.05 kg./kg Content in Export

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 9.7.2008..

Case No. M-102 NC No.13/09 Dated 25.6.08	M/s. Baker Oil Treating (I) Ltd. F.No.01/83/50/1013/AM07/DES-IV RLA No. 03/94/040/250/AM07 Adv. Lic. No. 0310389563 Dt. 14.7.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.7.2008..

Case No. M-103 NC No.13/09 Dated 25.6.08	M/s. Hindustan Lever Ltd. F.No.01/82/50/ 538/AM04/DES-IV RLA No. 03/24/40/961/AM04 Lic.No. 0310219753 Dt. 21.8.2003.
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of IPP forwarded vide their U.O. No. nil dated 24.6.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Toilet Soap (TFM $78 \pm 2\%$, Perfume up to 1.5%)	1059.566 kg.	1. Soap Noodles 70/30 blend (82 to 88% Anhydrous Soap) 2. Titanium Dioxide 3. Vitamin E Acetate 4. Almonde Oil 5. Herbal Extract 6. Perfume 7. Viscofil Red CI 12490 BLS	1037.294 MT 5.298 MT 0.074 MT 0.013 MT 0.012 MT 15.893 MT 0.205 MT

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No. M-104 NC No.13/09 Dated 25.6.08	M/s. Hindustan Lever Ltd. F.No.01/83/162/ 442/AM07/DES-IV RLA No. 03/24/40/947/AM00 Lic.No. 0310031376 Dt. 16.3.2000.
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.7.2008..

Case No. M-105 NC No.13/09 Dated 25.6.08	M/s. Sumitomo Chemicals (I) Pvt. Ltd. F.No.01/83/50/ 863/AM07/DES-IV RLA No. 03/95/40/901/AM07 Lic.No. 0310406568 Dt. 2.11.2006.
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The Committee considered the case as per agenda and noted that written comments given by TA is not in SION format and decided to defer consideration of the case for two weeks and also decided to request TA for giving recommendation of norms in SION format.. Accordingly the case may be re-listed on 9.7.2008..

Case No. M-106 NC No.13/09 Dated 25.6.08	M/s. Godrej Industries Ltd.. F.No.01/83/50/ 1204/AM08/DES-IV RLA No. 03/94/40/561/AM07 Lic.No. 0310443563 Dt. 18.9.2007.
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.7.2008..

Case No. M-107 NC No.13/09 Dated 25.6.08	M/s. Sumitomo Chemicals (I) Pvt. Ltd. F.No.01/83/50/ 864/AM07/DES-IV RLA No. 03/95/40/900/AM07 Lic.No. 0310406570 Dt. 2.11.2006.
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The Committee considered the case as per agenda and noted that written comments given by TA is not in SION format and decided to defer consideration of the case for two weeks and also decided to request TA for giving recommendation of norms in SION format.. Accordingly the case may be re-listed on 9.7.2008..

Case No. M-108 NC No.13/09 Dated 25.6.08	M/s. Asha Penn Color Pvt. Ltd. F.N. 01/83/50/ 69 / AM09/DES-IV RLA F.No. 03/94/40/ 1529 /AM07 Lic. NO. 0310426669 dt. 13.4.2007
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 46011/136/2006/Ch.III dated 11.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Nitro Cellulose Pigment chips (containing Nitro Cellulose Resin 43200 kg. Organic/Inorganic Pigment 54000 kg. and Acetyl Tributyl Citrate Plasticizer 10800 kg)	108,000 kg.	1. Nitro Cellulose Resin 2. Organic/Inorganic Pigment 3. Acetyl Tributyl Citrate Plasticizer 4. Ethyl Acetate/Ethyl Alcohol	44064 kg. 55080 kg. 11016 kg. 21600 kg.
Polymide Pigment Chips (Containing Resin namely Polymide Resin 3750 kg. Organic/Inorganic Pigment 3750 kg)	7500 kg.	1. Resin namely Polymide Resin 2. Organic/Inorganic Pigment 3. Ethyl Acetate/Ethyl Alcohol	3825 kg. 3825 kg. 1500 kg.
Vinyl Resin Pigmented Chips (Containing Resin namely Vinyl Resin 5250 kg. Organic/Inorganic Pigment 5250	10500 kg.	1. Resin namely Vinyl Resin 2. Organic/Inorganic Pigment 3. Ethyl Acetate/Ethyl	5355 kg. 5355 kg.

kg.)		Alcohol	2100 kg.
Acrylic Resin Pigmented Chips (Containing Resin namely Acrylic Resin 3000 kg. Organic/Inorganic Pigment 3000 kg.)	6000 kg.	1. Resin namely Vinyl Resin 2. Organic/Inorganic Pigment 3. Ethyl Acetate/Ethyl Alcohol	3060 kg. 3060 kg. 1200 kg.
Cellulose Acetate Butyrate Pigmented Chips (Containing Resin namely Cellulose Acetate Butyrate Resin 6000 kg. Organic/Inorganic Pigment 4800 kg.)	12000 kg.	1. Resin namely Cellulose Acetate Butyrate Resin 2. Organic/Inorganic Pigment 3. Plasticizer namely Phthalate 4. Ethyl Acetate/Ethyl Alcohol	6120 kg. 4896 kg. 1224 kg.
Plasticizer namely Phthalate 1200 kg.	6000 kg.	1. Resin namely Poly Vinyl Butyral Resin 2. Organic/Inorganic Pigment 3. Ethyl Acetate/Ethyl Alcohol	2400 kg. 3060 kg. 3060 kg.
Poly Vinyl Butyral Pigmented Chips (Containing Resin namely Poly Vinyl Butyral Resin 3000 kg. Organic/Inorganic Pigment 3000 kg.)			1200 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No. M-109 NC No.13/09 Dated 25.6.08	M/s. Synergy Natural Cares. F.N. 01/83/50/ 535 / AM09/DES-IV RLA F.No. 05/24/40/ 146 /AM08 Lic. NO. 0510205038 dt. 18.6.2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.7.2008..

Case No. M-110 NC No.13/09 Dated 25.6.08	M/s. Monomer Chemicals Industries (P) Ltd. F.N. 01/83/50/ 1910 / AM08/DES-IV RLA F.No. 03/95/40/ 130 /AM08 Lic. NO. 0310430833 dt. 28.5.2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.7.2008..

Case No. M-111 NC No.13/09 Dated 25.6.08	M/s. Monomer Chemicals Industries (P) Ltd. F.N. 01/83/50/ 2116 / AM08/DES-IV RLA F.No. 03/95/40/ 1009 /AM08 Lic. NO. 0310457710 dt. 16.1.2008
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/20/2005/Ch.II dated 13.6.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
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1. VAT Black 25 MD(N)	1 kg.	1. VAT Black 25 CDP (Crude)	0.180 kg.
		2. Sodium Lignin Sulfonate (Borresperse 3A)	0.410 kg.
		3. Naphthalene Sulphonate Formaldehyde condensate	0.410 kg.
2. VAT Blue 4 MD(N)	1 kg.	1. VAT Blue 4 CDP (Crude)	0.180 kg.
		2. Sodium Lignin Sulfonate (Boresperse 3A)	0.410 kg.
		3. Naphthalene Sulphonate Formaldehyde condensate	0.410 kg.
3. VAT Violet 1 MD(N)	1 kg	1. VAT Violet 1 CDP (Crude)	0.170 kg.
		2. Sodium Lignin Sulfonate (Boresperse 3A)	0.415 kg.
		2. Naphthalene Sulphonate Formaldehyde condensate	0.415 kg.

Above norms are fixed in supersession of earlier norms fixed in NC meeting No. 1/83-ALC I/2008 dt. 2.4.2008

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-112 NC No.13/09 Dated 25.6.08	M/s. Global Calcium Pvt. Ltd. F.No.01/82/50/295/AM02/DES-IV RLA No. 07/24/40/207/AM02 Lic.No. 0710010377 Dt. 26.9.2001.
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.7.2008..

Case No. M-113 NC No.13/09 Dated 25.6.08	M/s. Eagle Press Pvt. Ltd. F.No.01/82/50/ 1505/AM07/DES-IV RLA No. 04/24/40/375/AM07 Lic.No. 0410086627 dt. 29.12.2006.
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of IPP forwarded vide their U.O. No. nil dated 24.6.2008 and decided to approve this case as under:-

	Export Item Name.	Qty	Import Item Name.	Qty
1	PRINTED INSTANT LOTTERY TICKETS 2" X 3.875" - 24,000,000	28318.000 KG.	1. SOLVENT BASED LOTTERY S/O 02B027F ENCLOSED	384.000 KG.
			2. SCRATCH OFF SILVER 2500H ENCLOSED	471.000 KG.
			3. DILUENTS ENCLOSED	150.000 KG.
			4. KODAK VERSAMARK FD 1040 IR SCANNABLE INK ENCLOSED	72.000 KG.
			5. KODAK VERSAMARK 1014	

	REPLENISHER ENCLOSED	32.000 KG.
	6. INVISIBLE FLEXO FLUORESCENT YELLOW INK ENCLOSED	30.000 KG.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-114 NC No.13/09 Dated 25.6.08	M/s. Acmechem Ltd. F.No.01/83/162/1102/AM08/DES-IV RLA No. 34/24/40/222/AM07 Lic.No. 3410018034 Dt.6.2.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.7.2008..

Case No. M-115 NC No.13/09 Dated 25.6.08	M/s. Monomer Chemicals Industries (P) Ltd. F.N. 01/83/50/ 1642 / AM07/DES-IV RLA F.No. 03/95/40/ 1365 /AM07 Lic. NO. 0310419570 dt. 14.2.2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.7.2008..

Case No. M-116 NC No.13/09	M/s. Monomer Chemicals Industries (P) Ltd. F.N. 01/83/50/ 2135 / AM08/DES-IV
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Dated 25.6.08	RLA F.No. 03/95/40/ 1120 /AM07 Lic. NO. 0310460905 dt. 13.2.2008
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/155/2004/Ch.III dated 7.5.2008 and decided to revise the norms, approved in NC meeting no. 1/83ALC1/08 dt. 2.4.2008, as under:-

Item of Export	Qty	Item of Import	Qty
Ingrain Blue 5/Blue IBN (C.I.No. 741612) (Phthalogen Blue IBN)	1 kg.	1. Cobalt Sulphate	0.500 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-117 NC No.13/09 Dated 25.6.08	M/s. Atul Ltd. F.No.01/83/50/ 870/AM07/DES-IV RLA No. 08/24/40/254/AM07 Lic.No. 0810062170 dt. 5.1.2007.
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to amend the description of export item as “Novatic Yellow GCN Powder New (C I Vat Yelow 2) (Dye content=29%)” in place of “Novatic Yellow GCM Powder New (C I Vat Yelow 2) (Dye content=29%) ” and also decided to amend the description of import item at sr. no. 2 as “Dispersing agent (Tamol NNOX)” in place of “Dispersing agentd (Tamol NNOX)” as mentioned in the minutes of the earlier NC meeting No. 19/83 dt. 22.8.2007.. Other item and quantity will remain unchanged.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M-118 NC No.13/09 Dated 25.6.08	M/s. Devanshi dyestuff, Mumbai. F.N. 01/83/50/ 342 / AM09/DES-IV RLA F.No. 03/95/40/ 569 /AM07 Lic. NO. 0310397155 dt. 29.8.2006
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/102/2005/Ch.II dated 4.9.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Solvent Black 46 (Solvent Black KPC)	1 kg.	1. Diphenylamine 2. N,N Dimethyl Aniline 3. Vanadium Pentaoxide	0.305 kg. 0.636 kg. 0.005 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-119 NC No.13/09 Dated 25.6.08	M/s. Goodwill Chemical (Industries) F.No.01/82/50/424/AM08/DES-IV RLA No. 03/94/40/ 588/AM06 Lic. No. 0310344614 Dt. 25.8.2005
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.7.2008..

Case No. M-120 NC No.13/09 Dated 25.6.08	M/s. Jyoti Ceramics Industries F.N. 01/82/50/ 767 / AM07/DES-IV RLA F.No. 03/94/40/ 375 /AM07 Lic. NO. 0310395231 dt. 21.8.2006
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The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 24.6.2008 offered by him the Committee decided to call for the following information from the firm as under:-

1. No objection certificate from Department of Atomic Energy for import of Praseodymium Oxide;
2. Production/consumption data for the last one year of the item of export under reference and corresponding consumption of various raw materials, duly certified by Central Excise; and
3. FOB value of item of export under reference and corresponding CIF value of Nitride Bonded Silicon Carbide Refractory Tray/Slabs/Plated/Frames, duly certified by Chartered Accountant.

Accordingly the case may be re-listed on 23.7.2008..

Case No. M-121 NC No.13/09 Dated 25.6.08	M/s. Letra Graphix Pvt. Ltd. F.No.01/83/162/143/AM06/DES-IV RLA No. 08/80/40/30/AM06 Lic. No.0810051818 Dt. 27.10.2005.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms. The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 9.7.2008..

Case No. M-122 NC No.13/09 Dated 25.6.08	M/s. Jubliant Organosys Ltd.. F.N. 01/83/162/ 1188 / AM08/DES-IV
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The Committee considered the case as per agenda for relaxation in Policy in name of final product (98% pyridine) SION A-1889 and decided to transfer the case to NC-III (DES-III) as the export product is covered under ITC chapter 29.

Case No. M-123 NC No.13/09 Dated 25.6.08	M/s. Rallis India Ltd F.N. 01/83/50/ 577 / AM07/DES-IV RLA F.No. 03/95/40/ 300 /AM07 Lic. NO. 0310396264 dt. 24.8.2006
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee noted that % of export product is not indicated in the application. Hence the Committee can not acceded to the request of the firm.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi -110011

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 13/83-ALC1/2008 **MEETING DATE** : 25.06.2008

1	Case No.: 601/21/82-ALC4/2007	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status: Case Approved
	HQ File :01/82/050/01213/AM05/	RLA File :03/24/040/00366/AM05/	Lic.No/Date:0310270526 25.05.2004	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 46011/50/2007/PC.II dated 4.6.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Polyester Polyol (PIPOL S-370-1)	1 kg.	1. 1. Phthalic Anhydride 2. Diethylene Glycol	0.421 kg. 0.594 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

2	Case No.:1/5/83-ALC1/2008	Party Name:COROMANDEL FERTILISER LTD	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00096/AM09/	RLA File :09/24/040/00064/AM05/	Lic.No/Date:0910018635 27.05.2004	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.7.2008..			

3	Case No.:2/5/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00097/AM09/	RLA File :09/24/040/00408/AM06/	Lic.No/Date:0910027348 28.08.2006	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 23.7.2008..			

4	Case No.:18/31/82-ALC1/2006	Party Name:LIBERTY PHOSPHATE LIMITED	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/82/050/00916/AM07/	RLA File :03/95/040/00738/AM07/	Lic.No/Date:0310399229 13.09.2006	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from Deptt. Of Fertilizer. Accordingly the case may be re-listed on 23.7.2008.			

5	Case No.:68/36/82-ALC1/2006	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/82/050/01125/AM07/	RLA File :04/24/040/00136/AM07/	Lic.No/Date:0410084758 11.10.2006	Defer Date:23.07.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 23.7.2008..

6	Case No.:13/38/83-ALC1/2006	Party Name:R.K.INDUSTRIES,	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Approved
	HQ File :01/83/050/00974/AM07/	RLA File :08/24/040/00217/AM07/	Lic.No/Date:0810061508 06.12.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/147/2005/Ch.II dated 17.1.2006 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Ortho Toluidine 5-Sulfonic Acid	1 kg.	Ortho Toluidine Caustic Soda	0.786 kg. 0.310 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

7	Case No.:27/40/82-ALC1/2006	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/82/050/01426/AM07/	RLA File :04/24/040/00328/AM07/	Lic.No/Date:0410086253 11.12.2006	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 23.7.2008..			

8	Case No.:18/46/82-ALC1/2006	Party Name:FLORALE (INDIA) PVT. LTD.,	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/82/050/01580/AM07/	RLA File :07/24/040/00695/AM07/	Lic.No/Date:0710049625 18.01.2007	Defer Date:23.07.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the MFPI. Accordingly the case may be re-listed on 23.7.2008..

9	Case No.: 927/21/82-ALC4/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/82/050/01778/AM07/	RLA File :03/94/040/00761/AM07/	Lic.No/Date:0310422485 09.03.2007	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.7.2008..			

10	Case No.: 11/3/83-ALC1/2007	Party Name:SPECTRUM INTERNATIONAL	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/01347/AM07/	RLA File :03/95/040/01518/AM07/	Lic.No/Date:0310423322 15.03.2007	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 23.7.2008..			

11	Case No.: 482/24/83-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00008/AM08/	RLA File :34/24/040/00297/AM07/	Lic.No/Date:3410018451 30.03.2007	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from Deptt. Of Fertilizer. Accordingly the case may be re-listed on 23.7.2008.			

12	Case No.: 5/10/80-ALC2/2007	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/80/050/00035/AM08/	RLA File :05/24/040/00030/AM08/	Lic.No/Date:0510202531 16.04.2007	Defer Date:23.07.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 23.7.2008..

13	Case No.: 30/19/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status: Case Deferred
	HQ File :01/83/050/00321/AM08/	RLA File :17/24/040/00018/AM08/	Lic.No/Date:1710001645 15.05.2007	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 23.7.2008..			

14	Case No.: 1/11/80-ALC2/2007	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status: Case Deferred
	HQ File :01/80/050/00104/AM08/	RLA File :03/95/040/00129/AM08/	Lic.No/Date:0310429592 16.05.2007	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 23.7.2008..			

15	Case No.: 626/24/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status: Case Deferred
	HQ File :01/83/050/00395/AM08/	RLA File :03/94/040/00070/AM08/	Lic.No/Date:0310430579 24.05.2007	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.7.2008..			

16	Case No.: 41/19/83-ALC1/2007	Party Name:APURVA BUILD CARE TECHNOLOGIES PVT. LTD.	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status: Case Deferred
	HQ File :01/83/050/00473/AM08/	RLA File :03/94/040/01484/AM07/	Lic.No/Date:0310431194 31.05.2007	Defer Date:23.07.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 23.7.2008..

17	Case No.:19/22/83-ALC1/2007	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00522/AM08/	RLA File :05/24/040/00203/AM08/	Lic.No/Date:0510204897 14.06.2007	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/L dt. 16.5.2008 from the firm. Accordingly the case may be re-listed on 23.7.2008..			

18	Case No.:336/23/85-ALC3/2007	Party Name:AIMEE BAJAJ INTERNATIONAL	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/85/050/00039/AM08/	RLA File :05/24/040/00204/AM08/	Lic.No/Date:0510205001 15.06.2007	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 23.7.2008..			

19	Case No.:71/19/83-ALC1/2007	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00597/AM08/	RLA File :03/94/040/00239/AM08/	Lic.No/Date:0310432998 18.06.2007	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and noted that policy clarification is awaited from PC-III and decided to defer consideration of the case for four weeks for wants Accordingly the case may be re-listed on 23.7.2008			

	Case No.:114/19/83-ALC1/2007	Party Name:HIKAL LIMITED	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Approved
	HQ File :01/83/050/00740/AM08/	RLA File :03/94/040/00280/AM08/	Lic.No/Date:0310433487 22.06.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/20/2004/Ch.II dated 4.1.2005 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Terbacil Technical (95% Min.)	1 kg.	1. Tertiary Butyl Urea 2. Methyl Aceto Acetate 3. Sodium Methoxide 28%	0.990 kg. 1.140 kg. 2.120 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

21	Case No.:763/24/83-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00697/AM08/	RLA File :34/24/040/00058/AM08/	Lic.No/Date:3410019175 11.07.2007	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from Deptt. Of Fertilizer. Accordingly the case may be re-listed on 23.7.2008			

22	Case No.:131/19/83-ALC1/2007	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Rejected
	HQ File :01/83/050/00827/AM08/	RLA File :03/95/040/00219/AM08/	Lic.No/Date:0310437236 24.07.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by C&PC (PC.) dt. 1.10.2007. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

23	Case No.:884/24/83-ALC1/2007	Party Name:SANSON CHEMICAL INDUSTRIES	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00889/AM08/	RLA File :10/24/040/00078/AM08/	Lic.No/Date:1010027084 06.08.2007	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 12.5.2008 issued by Deptt. of C&PC (PC.Div.). Accordingly the case may be re-listed on 23.7.2008.			

24	Case No.:785/24/83-ALC1/2007	Party Name:POWER ADDITIVES (INDIA) PVT. LTD.	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00964/AM08/	RLA File :03/95/040/01203/AM07/	Lic.No/Date:0310439241 13.08.2007	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.7.2008..			

25	Case No.:149/46/83-ALC1/2007	Party Name:IMPACT SAFETY GLASS WORKS P LTD	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/01957/AM08/	RLA File :07/24/040/00386/AM08/	Lic.No/Date:0710053085 28.08.2007	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 23.7.2008..			

26	Case No.:34/25/83-ALC1/2007	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/01059/AM08/	RLA File :03/95/040/00334/AM08/	Lic.No/Date:0310441325 30.08.2007	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.7.2008..			

27	Case No.:155/46/83-ALC1/2007	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Approved
	HQ File :01/83/050/0905/AM08/	RLA File :05/24/040/00231/AM08/	Lic.No/Date:0510208781 10.09.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. Nil dated 25.6.2008 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	1. Index Card (1 Leaf) Printed. QTY- 20000000 Nos. Net Weight of Export- 37410.0 Kgs	37410 kg.	1. Coated Paper of relevant GSM	209.476 MT
	2. Booklet + Inlay. QTY- 15000000 Set Net Weight of Export- 90540.0 KGS	90540 kg.	2. Digital Plate	246 Nos. (Rs. 40,430/-) 1904 Kgs.
	3. Booklet + Inlay. QTY- 15000000 Set	62483 kg.	3. Printing Ink (other than Security ink)	
	Wastage of 10% has been recommended on Coated paper on the above mentioned quantity. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

28	Case No.:60/28/80-ALC2/2007	Party Name:GEM DIAMOND PRODUCTS	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/80/050/00460/AM08/	RLA File :03/94/040/00609/AM08/	Lic.No/Date:0310444042 24.09.2007	Defer Date:23.07.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Min. of steel and also decided to issue reminder to Min. of Mines. Accordingly the case may be re-listed on 23.7.2008..

29	Case No.:162/46/83-ALC1/2007	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/01970/AM08/	RLA File :07/24/040/00465/AM08/	Lic.No/Date:0710053647 03.10.2007	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from M/o Steel. Accordingly the case may be re-listed on 23.7.2008..			

30	Case No.:58/29/83-ALC1/2007	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/01323/AM08/	RLA File :10/24/040/00124/AM08/	Lic.No/Date:1010027606 10.10.2007	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and noted that policy clarification is awaited from PC-III and decided to defer consideration of the case for four weeks for wants Accordingly the case may be re-listed on 23.7.2008			

31	Case No.:1/9/83-ALC1/2008	Party Name:ACMECHEM LTD.	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00173/AM09/	RLA File :02/24/040/00213/AM08/	Lic.No/Date:0210105952 13.11.2007	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.7.2008..			

32	Case No.:192/46/83-ALC1/2007	Party Name:F OIL TREATING (I) LTD.,	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/02000/AM08/	RLA File :03/94/040/00781/AM08/	Lic.No/Date:0310450557 16.11.2007	Defer Date:23.07.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.7.2008..

33	Case No.:2/9/83-ALC1/2008	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00174/AM09/	RLA File :10/24/040/00129/AM08/	Lic.No/Date:1010027923 16.11.2007	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 23.7.2008..			

34	Case No.:3/51/83-ALC1/2007	Party Name:SCHENCK PROCESS INDIA LTD.	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/02037/AM08/	RLA File :05/24/040/00623/AM08/	Lic.No/Date:0510212444 23.11.2007	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the letter dt. 24.6.2008 from the RLAfirm. Accordingly the case may be re-listed on 23.7.2008..			

35	Case No.:3/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00175/AM09/	RLA File :10/24/040/00151/AM08/	Lic.No/Date:1010028078 05.12.2007	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 23.7.2008..			

36	Case No.:9/9/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00181/AM09/	RLA File :03/95/040/00913/AM08/	Lic.No/Date:0310454209 17.12.2007	Defer Date:23.07.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.7.2008..

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Case No.:23/9/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Approved
HQ File :01/83/050/00195/AM09/	RLA File :03/95/040/00912/AM08/	Lic.No/Date:0310454218 17.12.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.15022/4/2005-Ch.II dated 24.6.2008 decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Imidacloprid 70% WG	1 kg.	1. Imidacloprid Technical 94% 2. Alttox Metasperserrse 550 S 3. Supragil WP	0.760 kg. 0.020 kg. 0.010 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

38	Case No.: 82/3/83-ALC1/2008	Party Name:ACMECHEM LTD.	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status: Case Deferred
	HQ File :01/83/050/00088/AM09/	RLA File :02/24/040/00261/AM08/	Lic.No/Date:0210107606 28.12.2007	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.7.2008..			

	Case No.: 5/1/83-ALC1/2008	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status: Case Approved
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HQ File :01/83/050/02079/AM08/

RLA File :03/94/040/00960/AM08/

Lic.No/Date:0310456244
02.01.2008

Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/1/2007/Ch.II dated 1.1.2008 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Fluazinam Technical Min. 98%	1 kg.	1. 2,4- Dichloro-3, 5- Dinitrobenzotrifluoride	1.010 kg.
		2. 2-Amino 3-Chloro- 5- Trifluoromethyl Pyridine	0.647 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

40	Case No.:14/1/83-ALC1/2008	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/02088/AM08/	RLA File :03/94/040/00946/AM08/	Lic.No/Date:0310456108 02.01.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.7.2008..			

	Case No.:4/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Approved
	HQ File :01/83/050/00176/AM09/	RLA File :10/24/040/00164/AM08/	Lic.No/Date:1010028346 03.01.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments dt. 13.6.2008 offered by them the Committee decided to approve the case with 4.37% yield instead of 5% claimed by the firm as under:-			

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Item of Export	Qty	Item of Import	Qty
Oleoresin Sage	359.5 kg.	Sage	7.19 MT

This is applicable for this licence only. If further imports are made assessment of yield will be done by Spices Board and intimated to NC for determining input output norms.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

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Case No.:2/1/83-ALC1/2008	Party Name:FIBRE FOILS LIMITED,	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
HQ File :01/83/050/02076/AM08/	RLA File :03/94/040/00646/AM08/	Lic.No/Date:0310456817 08.01.2008	Defer Date:23.07.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter dt. 17.6.2008 from the firm. Accordingly the case may be re-listed on 23.7.2008..

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Case No.:12/1/83-ALC1/2008	Party Name:ESKAY FINE CHEMICALS	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Approved
HQ File :01/83/050/02086/AM08/	RLA File :03/94/040/01001/AM07/	Lic.No/Date:0310456990 08.01.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. Of C&PC (Chem Division) forwarded vide their U.O. No. 14010/144/2004/Ch.III dated 28.5.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Iodoform	1 kg.	1. Iodine/Iodine Crude 2. Formic Acid	1.046 kg. 0.233 kg.

3. Potassium Carbonate	0.589 kg.
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

44	Case No.:11/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00183/AM09/	RLA File :10/24/040/00165/AM08/	Lic.No/Date:1010028446 10.01.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 23.7.2008..			

45	Case No.:10/9/83-ALC1/2008		Party Name:UNIVERSAL OLEORESINS		Meet No/Date:13/83-ALC1/2008 25.06.2008		Status:Case Approved	
	HQ File :01/83/050/00182/AM09/		RLA File :10/24/040/00168/AM08/		Lic.No/Date:1010028512 15.01.2008		Defer Date:	
	Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments dt. 17.6.2008 offered by them the Committee decided to approve the as under:-							
	Item of Export		Qty	Item of Import		Qty		
	1. Black Pepper Oleoresin		1300 kg.	Light Black Pepper		10000 KG.		
	2. Black Pepper Oil		433 kg.					
This is applicable for this licence only.								
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee								

46	Case No.:20/1/83-ALC1/2008	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/02094/AM08/	RLA File :03/94/040/01013/AM08/	Lic.No/Date:0310457928 17.01.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.7.2008..			

47	Case No.:18/1/83-ALC1/2008	Party Name:BILAG INDUSTRIES PVT. LTD.,	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/02092/AM08/	RLA File :03/94/040/01070/AM08/	Lic.No/Date:0310458791 23.01.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.7.2008..			

48

Case No.:38/1/83-ALC1/2008	Party Name:RALLIS INDIA LIMITED	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Approved
HQ File :01/83/050/02112/AM08/	RLA File :03/95/040/01047/AM08/	Lic.No/Date:0310458862 23.01.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/70/2002/Ch.II dated 20.12.2006 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Propiconazole Technical 93%	1 kg.	1. Bromoketal 2. Hydrazine Hydrate 80% 3. Formic Acid 94% 4. N-Heptane 5. Dimethyl Formamide	1.243 kg. 0.359 kg. 0.685 kg. 0.208 kg. 0.403 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

49

Case No.:41/1/83-ALC1/2008	Party Name:RALLIS INDIA LIMITED	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Approved
HQ File :01/83/050/02115/AM08/	RLA File :03/95/040/01038/AM08/	Lic.No/Date:0310458868 23.01.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/70/2002/Ch.II dated 20.12.2006 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Propiconazole Technical 93%	1 kg.	1. Bromoketal	1.243 kg.
		2. Hydrazine Hydrate	0.359 kg.
		80%	
		3. Formic Acid 94%	0.685 kg.
		4. N-Heptane	0.208 kg.
		5. Dimethyl Formamide	0.403 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

50	Case No.: 10/1/83-ALC1/2008	Party Name:PUBLICITY PRINTERS	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status: Case Deferred
	HQ File :01/83/050/02084/AM08/	RLA File :03/95/040/01069/AM08/	Lic.No/Date:0310459037 24.01.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter dt. 19.5.2008 from the firm. Accordingly the case may be re-listed on 23.7.2008..			

51	Case No.:88/9/83-ALC1/2008	Party Name:ACMECHEM LTD.	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00260/AM09/	RLA File :02/24/040/00282/AM08/	Lic.No/Date:0210108495 24.01.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.7.2008..			

52	Case No.:17/1/83-ALC1/2008	Party Name:DEVASHISH POLYMERS PVT. LTD.	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/02091/AM08/	RLA File :03/94/040/01061/AM08/	Lic.No/Date:0310458963 24.01.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 21.5.2008 issued by Deptt. of C&PC (PC.Div.). Accordingly the case may be re-listed on 23.7.2008.			

53	Case No.:16/1/83-ALC1/2008	Party Name:BAJAJ STEEL INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/02090/AM08/	RLA File :03/94/040/01000/AM08/	Lic.No/Date:0310459317 28.01.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 23.7.2008..			

54	Case No.:43/1/83-ALC1/2008	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/02117/AM08/	RLA File :03/95/040/01076/AM08/	Lic.No/Date:0310459437 29.01.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of reply to the D/letter dt. 16.5.2008 from the firm. Accordingly the case may be re-listed on 23.7.2008..

55	Case No.:28/1/83-ALC1/2008	Party Name:VVF LIMITED,	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/02102/AM08/	RLA File :03/95/040/01083/AM08/	Lic.No/Date:0310460265 06.02.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 23.7.2008..			

56	Case No.:12/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00184/AM09/	RLA File :10/24/040/00180/AM08/	Lic.No/Date:1010028788 12.02.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 23.7.2008..			

57

Case No.:13/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Approved
HQ File :01/83/050/00185/AM09/	RLA File :10/24/040/00175/AM08/	Lic.No/Date:1010028797 13.02.2008	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments dt. 16.4.2008 offered by them the Committee decided to approve the case with 5.50% yield instead of 6% claimed by the firm as under:-			
Item of Export	Qty	Item of Import	Qty
Oleoresin Turmeric	13.14 MT	Turmeric	219 MT

This is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

58	Case No.:64/1/83-ALC1/2008	Party Name:SHOGUN ORGANICS LIMITED	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/02138/AM08/	RLA File :03/95/040/01005/AM08/	Lic.No/Date:0310460907 13.02.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.7.2008			

59	Case No.:62/1/83-ALC1/2008	Party Name:NOCIL LIMITED	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/02136/AM08/	RLA File :03/95/040/00982/AM08/	Lic.No/Date:0310461509 18.02.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter dt. 12.5.2008 from the firm. Accordingly the case may be re-listed on 23.7.2008..			

60	Case No.:63/1/83-ALC1/2008	Party Name:NOCIL LIMITED	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/02137/AM08/	RLA File :03/95/040/00981/AM08/	Lic.No/Date:0310461506 18.02.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter dt. 12.5.2008 from the firm. Accordingly the case may be re-listed on 23.7.2008..			

	Case No.:68/1/83-ALC1/2008	Party Name:HENKEL CAC PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
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61	HQ File :01/83/050/02142/AM08/	RLA File :03/94/040/01142/AM08/	Lic.No/Date:0310461443 18.02.2008	Defer Date:23.07.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 23.7.2008..				

62	Case No.:5/9/83-ALC1/2008	Party Name:SHIVALIK INDUSTRIES	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00177/AM09/	RLA File :08/24/040/00245/AM08/	Lic.No/Date:0810070214 19.02.2008	Defer Date:23.07.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 23.7.2008				

63	Case No.:24/9/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00196/AM09/	RLA File :10/24/040/00195/AM08/	Lic.No/Date:1010028874 20.02.2008	Defer Date:23.07.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 23.7.2008..				

64	Case No.:32/1/83-ALC1/2008	Party Name:VINOD AGENCIES	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/02106/AM08/	RLA File :03/95/040/01151/AM08/	Lic.No/Date:0310462022 21.02.2008	Defer Date:23.07.2008
Decision : The Committee considered the case as per agenda and noted that policy clarification is awaited from PC-III and decided to defer consideration of the case for four weeks for wants Accordingly the case may be re-listed on 23.7.2008				

	Case No.:50/1/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
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65	HQ File :01/83/050/02124/AM08/	RLA File :03/95/040/00412/AM08/	Lic.No/Date:0310462236 22.02.2008	Defer Date:23.07.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 23.7.2008				

66	Case No.:25/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00197/AM09/	RLA File :10/24/040/00185/AM08/	Lic.No/Date:1010028904 25.02.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 23.7.2008..			

67	Case No.:26/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00198/AM09/	RLA File :10/24/040/00184/AM08/	Lic.No/Date:1010028902 25.02.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 23.7.2008..			

68	Case No.:27/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00199/AM09/	RLA File :10/24/040/00183/AM08/	Lic.No/Date:1010028901 25.02.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 23.7.2008..			

	Case No.:33/1/83-ALC1/2008	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
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69	HQ File :01/83/050/02107/AM08/	RLA File :03/94/040/01213/AM08/	Lic.No/Date:0310462773 26.02.2008	Defer Date:23.07.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter dt. 25.6.2008 from the firm. Accordingly the case may be re-listed on 23.7.2008..				

70	Case No.:34/1/83-ALC1/2008	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/02108/AM08/	RLA File :03/94/040/01214/AM08/	Lic.No/Date:0310462779 26.02.2008	Defer Date:23.07.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter dt. 19.5.2008 from the firm. Accordingly the case may be re-listed on 23.7.2008..				

71	Case No.:57/1/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/02131/AM08/	RLA File :03/95/040/00609/AM08/	Lic.No/Date:0310462576 26.02.2008	Defer Date:23.07.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.7.2008				

72	Case No.:14/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00186/AM09/	RLA File :10/24/040/00187/AM08/	Lic.No/Date:1010028938 28.02.2008	Defer Date:23.07.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 23.7.2008..				

	Case No.:45/9/83-ALC1/2008	Party Name:RALLIS INDIA LIMITED	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Approved
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HQ File :01/83/050/00217/AM09/

RLA File :03/95/040/01177/AM08/

Lic.No/Date:0310463200
28.02.2008

Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/70/2002/Ch.II dated 20.12.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Propiconazole Technical 93%	1 kg.	1. Bromoketal 2. Hydrazine Hydrate 80% 3. Formic Acid 94% 4. N-Heptane 5. Dimethyl Formamide	1.243 kg. 0.359 kg. 0.685 kg. 0.208 kg. 0.403 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:60/9/83-ALC1/2008Party Name:DORF-KETAL CHEMICALS
INDIA PVT.LTD.Meet No/Date:13/83-ALC1/2008
25.06.2008**Status:Case
Deferred**

HQ File :01/83/050/00232/AM09/

RLA File :03/94/040/01197/AM08/

Lic.No/Date:0310463223
28.02.2008Defer
Date:23.07.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.7.2008

Case No.:67/9/83-ALC1/2008Party Name:KAYGEE-LOPAREX INDIA
PVT. LTD.Meet No/Date:13/83-ALC1/2008
25.06.2008**Status:Case
Deferred**

HQ File :01/83/050/00239/AM09/

RLA File :03/94/040/01219/AM08/

Lic.No/Date:0310463171
28.02.2008Defer Date:
23.7.2008

Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the

75	basis of written comments dt. 24.6.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. GSM of Glassine and other Glazed Release Base Paper 2. GSM of Coating in export; and 3. Material balance between import and export on the basis of GSM Coating. Accordingly the case may be re-listed on 23.7.2008..
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76	Case No.:15/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00187/AM09/	RLA File :10/24/040/00190/AM08/	Lic.No/Date:1010028953 29.02.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 23.7.2008..			

77	Case No.:16/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00188/AM09/	RLA File :10/24/040/00192/AM08/	Lic.No/Date:1010028955 29.02.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 23.7.2008..			

78	Case No.:17/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00189/AM09/	RLA File :10/24/040/00193/AM08/	Lic.No/Date:1010028956 29.02.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 23.7.2008..			

79	Case No.:18/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00190/AM09/	RLA File :10/24/040/00194/AM08/	Lic.No/Date:1010028958 29.02.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 23.7.2008..			

80	Case No.:19/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00191/AM09/	RLA File :10/24/040/00191/AM08/	Lic.No/Date:1010028954 29.02.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 23.7.2008..			

81	Case No.:20/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00192/AM09/	RLA File :10/24/040/00188/AM08/	Lic.No/Date:1010028948 29.02.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 23.7.2008..			

82	Case No.:63/9/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00235/AM09/	RLA File :03/94/040/01252/AM08/	Lic.No/Date:0310463771 05.03.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.7.2008			

83	Case No.:64/9/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00236/AM09/	RLA File :03/94/040/01253/AM08/	Lic.No/Date:0310463767 05.03.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.7.2008			

84	Case No.:83/9/83-ALC1/2008		Party Name:PLANT LIPIDS PRIVATE LIMITED		Meet No/Date:13/83-ALC1/2008 25.06.2008		Status:Case Approved	
	HQ File :01/83/050/00255/AM09/		RLA File :10/24/040/00200/AM08/		Lic.No/Date:1010028996 05.03.2008		Defer Date:	
	Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments dt. 17.6.2008 offered by them the Committee decided to approve the as under:-							
	Item of Export		Qty		Item of Import		Qty	
	Black Pepper Oleoresin		13.932 MT		Light Black Pepper		116.10 MT	
This is applicable for this licence only. If further imports are made assessment of yield will be done by Spices Board and intimated to NC for determining input output norms.								
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee								

85	Case No.:68/9/83-ALC1/2008	Party Name:BORAX MORARJI LIMITED	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00240/AM09/	RLA File :03/94/040/01238/AM08/	Lic.No/Date:0310464210 10.03.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.7.2008

86	Case No.:69/9/83-ALC1/2008	Party Name:BORAX MORARJI LIMITED	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00241/AM09/	RLA File :03/94/040/01239/AM08/	Lic.No/Date:0310464200 10.03.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.7.2008			

87	Case No.:72/9/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00244/AM09/	RLA File :03/94/040/01277/AM08/	Lic.No/Date:0310464286 10.03.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.7.2008			

88	Case No.:84/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00256/AM09/	RLA File :10/24/040/00204/AM08/	Lic.No/Date:1010029033 10.03.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 23.7.2008..			

89	Case No.:30/9/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00202/AM09/	RLA File :03/95/040/00851/AM08/	Lic.No/Date:0310464397 11.03.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.7.2008

90	Case No.:46/9/83-ALC1/2008	Party Name:WESTERN CHEMICAL INDUSTRIES (P) LTD.	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00218/AM09/	RLA File :03/95/040/01183/AM08/	Lic.No/Date:0310464555 11.03.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 4.6.2008 issued by Deptt. of C&PC (Ch.Div.). Accordingly the case may be re-listed on 23.7.2008.			

91	Case No.:73/9/83-ALC1/2008	Party Name:CANTRONICS OFFICE EQUIPMENTS PVT.LTD.,	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00245/AM09/	RLA File :03/94/040/01279/AM08/	Lic.No/Date:0310464582 12.03.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 24.6.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Weight and GSM of export product; 2. Coating weight per sq. mtr. of Primer and Direct Coating in export product; 3. Function of each raw material in export; 4. Percentage solid content of each of the coating material; 5. Material balance between import and export and export in terms of weight; and 6. Justification for wastage at each stage of manufacture. <u>Accordingly the case may be re-listed on 30.7.2008..</u>			

	LIMITED,	25.06.2008	Approved
HQ File :01/83/050/00211/AM09/	RLA File :03/95/040/00801/AM08/	Lic.No/Date:0310465075 14.03.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/65/2004/Ch.II dated 31.8.2004 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Tertrazine C.I.No. 19140) (Dye content: 85%)	1 kg.	1. Dimethyl Acetal Succinate 2. Sulphanilic Acid 3. Sodium Nitrite 4. Caustic Soda 5. Soda Ash 6. Methanol 7. Hyflo supercell	0.560 kg. 0.923 kg. 0.410 kg. 0.360 kg. 0.570 kg. 1.935 kg. 0.020 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:41/9/83-ALC1/2008	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Approved
HQ File :01/83/050/00213/AM09/	RLA File :03/95/040/01043/AM08/	Lic.No/Date:0310465071 14.03.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/143/2004/Ch.III dated 19.10.2004 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
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Brilliant Blue (Acid Blue 9) (C.I.No. 42090)	1 kg.	1. Ethyl Benzyl Aniline Sulphonic Acid 2. Ortho Formyl Benzene Sulphonic Acid	1.288 kg. 0.335 kg.
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The role of Manganese Dioxides (Import Item No. 3) is not clear. Hence not recommended.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.:42/9/83-ALC1/2008	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Approved
HQ File :01/83/050/00214/AM09/	RLA File :03/95/040/01059/AM08/	Lic.No/Date:0310465024 14.03.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/32/2005/Ch.III dated 27.11.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Sorbitan Mono Oleate	1 kg.	1. Oleic Acid 2. Sorbitol (70%)	0.658 kg. 0.425 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.:44/9/83-ALC1/2008	Party Name:WESTERN CHEMICAL INDUSTRIES (P) LTD.	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
HQ File :01/83/050/00216/AM09/	RLA File :03/95/040/01137/AM08/	Lic.No/Date:0310465021 14.03.2008	Defer Date:23.07.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks

for wants of reply from the firm to the D/L dt. 4.6.2008 issued by Deptt. of C&PC (Ch.Div.). Accordingly the case may be re-listed on 23.7.2008

96	Case No.:6/13/83-ALC1/2008	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00357/AM09/	RLA File :09/24/040/00335/AM08/	Lic.No/Date:0910033373 17.03.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants . Accordingly the case may be re-listed on 23.7.2008			

97	Case No.:7/9/83-ALC1/2008	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Approved
	HQ File :01/83/050/00179/AM09/	RLA File :08/24/040/00270/AM08/	Lic.No/Date:0810070724 17.03.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/188/2003/Ch.III dated 5.4.2004 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Acid Brown 58 (Dye content 98%)	1 kg.	1. H-Acid 2. Para Nitro Aniline 3. Resorcinol 4. Sodium Nitrite	0.331 kg. 0.508 kg. 0.112 kg. 0.227 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.:38/9/83-ALC1/2008	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Approved
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HQ File :01/83/050/00210/AM09/	RLA File :03/95/040/00707/AM08/	Lic.No/Date:0310465306 17.03.2008	Defer Date:
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Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/143/2004/Ch.II dated 25.7.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Dye Brown 5222 Containing : Allura Red 45% Tertrazine 30% Indigo carmine 25%	1 kg.	1. Para Cresidine Ortho Sulphonic Acid 2. Beta Naphthol 3. Sodium Nitrite 4. Methanol 5. Soda Ash 6. Caustic Soda 7. Aniline 8. Dimethyl Acetal Succinate 9. Indigo 10. Sodium Acetate	0.279 kg. 0.230 kg. 0.189 kg. 0.675 kg. 0.135 kg. 0.855 kg 0.152 kg. 0.128 kg. 0.217 kg. 0.085 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:50/9/83-ALC1/2008	Party Name:MONOMER CHEMICAL INDUSTRIES PVT. LTD.	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Approved
HQ File :01/83/050/00222/AM09/	RLA File :03/95/040/01241/AM08/	Lic.No/Date:0310465215 17.03.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem

Division) forwarded vide their U.O. No. 14010/20/2005/Ch.II dated 10.4.2008 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
VAT Orange 2 MD(N)	1 kg.	1. VAT Yellow 2 CDP crude 2. Sodium Lignin Sulfonate (Borresperse 3 A) 3. Naphthalene Sulphonate Formaldehyde condensate)	0.180 kg. 0.410 kg. 0.410 kg.
VAT Black 25 MD(N)	1 kg.	1. VAT Black 25 CDP crude 2. Sodium Lignin Sulfonate (Borresperse 3 A) 3. Naphthalene Sulphonate Formaldehyde condensate)	0.180 kg. 0.410 kg. 0.410 kg.
VAT Blue 4 MD(N)	1 kg.	1. VAT Blue 4 CDP crude 2. Sodium Lignin Sulfonate (Borresperse 3 A) 3. Naphthalene Sulphonate Formaldehyde condensate)	0.180 kg. 0.410 kg. 0.410 kg.

VAT Violet 1 MD(N)	1 kg.	1. VAT Violet 1 CDP crude 2. Sodium Lignin Sulfonate (Borresperse 3 A) 3. Naphthalene Sulphonate Formaldehyde condensate)	0.170 kg. 0.415 kg. 0.415 kg.
VAT Orange 7 MD(N)	1 kg.	1. VAT Orange 7 CDP crude 2. Sodium Lignin Sulfonate (Borresperse 3 A) 3. Naphthalene Sulphonate Formaldehyde condensate)	0.084 kg. 0.485 kg. 0.431 kg.
VAT Red 15 MD(N)	1 kg.	1. VAT Red 15 CDP crude 2. Sodium Lignin Sulfonate (Borresperse 3 A) 3. Naphthalene Sulphonate Formaldehyde condensate)	0.150 kg. 0.425 kg. 0.425 kg.
VAT Red 1 MD(N)	1 kg.	1 VAT Red 1 CDP crude 2. Sodium Lignin Sulfonate (Borresperse 3	0.150 kg. 0.425 kg.

		A) 3. Naphthalene Sulphonate Formaldehyde condensate)	0.425 kg.
VAT Red 14 MD(N)	1 kg.	1. VAT Red 15 CDP crude 2. Sodium Lignin Sulfonate (Borresperse 3 A) 3. Naphthalene Sulphonate Formaldehyde condensate)	0.150 kg. 0.433 kg. 0.420 kg.
VAT Red 13 MD(N)	1 kg.	1. VAT Red 13 CDP crude 2. Sodium Lignin Sulfonate (Borresperse 3 A) 3. Naphthalene Sulphonate Formaldehyde condensate)	0.090 kg. 0.455 kg. 0.455 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

100	Case No.:75/9/83-ALC1/2008	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00247/AM09/	RLA File :03/94/040/01286/AM08/	Lic.No/Date:0310465386 17.03.2008	Defer Date:23.07.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 12.6.2008 issued by Deptt. of C&PC (PC.Div.). Accordingly the case may be re-listed on 23.7.2008

101

Case No.:43/9/83-ALC1/2008	Party Name:NEELIKON FOOD DYES & CHEMICALS LIMITED	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Approved
HQ File :01/83/050/00215/AM09/	RLA File :03/95/040/01099/AM08/	Lic.No/Date:0310465562 18.03.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/90/2005/Ch.III dated 27.8.2007 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Acid Yellow 250	1 kg.	DEMAP Aldehyde 4-(N, N-Diethylamino) Salicylaldehyde)	0.624 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

102	Case No.: 48/9/83-ALC1/2008	Party Name:RAJ BORAX LTD	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status: Case Deferred
	HQ File :01/83/050/00220/AM09/	RLA File :03/95/040/01216/AM08/	Lic.No/Date:0310465786 19.03.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.7.2008..			

103	Case No.:49/9/83-ALC1/2008	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00221/AM09/	RLA File :03/95/040/01239/AM08/	Lic.No/Date:0310465685 19.03.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.7.2008..			

104	Case No.:71/9/83-ALC1/2008	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00243/AM09/	RLA File :03/94/040/01268/AM08/	Lic.No/Date:0310465630 19.03.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.7.2008..			

105	Case No.:89/9/83-ALC1/2008	Party Name:VVF LIMITED,	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00261/AM09/	RLA File :03/95/040/01193/AM08/	Lic.No/Date:0310465643 19.03.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the DL from firm Accordingly the case may be re-listed on 23.7.2008..			

	Case No.:66/1/83-ALC1/2008	Party Name:BODAL CHEMICALS LTD	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Approved
	HQ File :01/83/050/02140/AM08/	RLA File :08/24/040/00268/AM08/	Lic.No/Date:0810070789 19.03.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/1/2007/Ch.II dated 22.1.2007 and decided to approve this case on repeat basis as under:-			

106

Item of Export	Qty	Item of Import	Qty
Acid Brown 282	1 kg.	1. Beta Naphthol 2. Salicylic Acid 3. 1-Phenyl 3-Methyl 5-Pyrazolene	0.755 kg. 0.160 kg. 0.236 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

107

Case No.: 67/1/83-ALC1/2008	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status: Case Approved
HQ File :01/83/050/02141/AM08/	RLA File :08/24/040/00279/AM08/	Lic.No/Date:0810070790 19.03.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/188/2003/Ch.III dated 6.2.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Reactive Black ANN (Reactive Black WNN)	1 kg.	1. H-Acid 2. Aniline Oil 3. J Acid 4. Meta Phenylene Diamine 4-Sulfonic Acid 5. Sodium Nitrite	0.228 kg. 0.348 kg. 0.030 kg. 0.070 kg. 0.150 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

108	Case No.:85/9/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00257/AM09/	RLA File :10/24/040/00206/AM08/	Lic.No/Date:1010029139 24.03.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 23.7.2008..			

109	Case No.:47/9/83-ALC1/2008	Party Name:SHIRDI INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00219/AM09/	RLA File :03/95/040/01208/AM08/	Lic.No/Date:0310466070 25.03.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 12.6.2008 issued by Deptt. of C&PC (PC.Div.). Accordingly the case may be re-listed on 23.7.2008			

110	Case No.:58/9/83-ALC1/2008	Party Name:HI-TECH OFFICE SYSTEMS	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00230/AM09/	RLA File :03/94/040/01151/AM08/	Lic.No/Date:0310466025 25.03.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 23.7.2008..			

Case No.:70/9/83-ALC1/2008	Party Name:CHEMOCID IMPEX PVT. LTD.,	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Approved
HQ File :01/83/050/00242/AM09/	RLA File :03/94/040/01250/AM08/	Lic.No/Date:0310466125 25.03.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/48/2006/Ch.II dated 2.6.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty

111	Item of Export	Qty	Item of Import	Qty
	Solvent Blue GL Liquid	1 kg.	1. Quinizarine (real) 2. Mono N-Octyl Amine 3. Mono-N-Hexyl Amine 4. Mono-2-Ethyl Hexyl Amine 5. Aromatic solvent	0.443 kg. 0.167 kg. 0.034 kg. 0.328 kg. 0.400 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

112	Case No.:86/9/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00258/AM09/	RLA File :10/24/040/00211/AM08/	Lic.No/Date:1010029163 25.03.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 23.7.2008			

113	Case No.:40/9/83-ALC1/2008	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Approve
	HQ File :01/83/050/00212/AM09/	RLA File :03/95/040/01095/AM08/	Lic.No/Date:0310466277 26.03.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/143/2004/Ch.II dated 25.7.2006 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Dye Brown 5222 Containing : Allura Red 45% Tertrazine 30% Indigo carmine 25%	1 kg.	1. Para Cresidine Ortho Sulphonic Acid 2. Beta Naphthol 3. Sodium Nitrite 4. Methanol	0.279 kg. 0.230 kg. 0.189 kg. 0.675 kg.

5. Soda Ash	0.135 kg.
6. Caustic Soda	0.855 kg
7. Aniline	0.152 kg.
8. Dimethyl Acetal Succinate	0.128 kg.
9. Indigo	0.217 kg.
10. Sodium Acetate	0.085 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:87/9/83-ALC1/2008	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Approved
HQ File :01/83/050/00259/AM09/	RLA File :10/24/040/00212/AM08/	Lic.No/Date:1010029170 26.03.2008	Defer Date:

Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments dt. 17.6.2008 offered by them the Committee decided to approve the as under:-

Item of Export	Qty	Item of Import	Qty
Black Pepper Oleoresin	1248 kg.	Light Black Pepper	9.6 MT
Black Pepper Oil	240 kg.		

This is applicable for this licence only. If further imports are made assessment of yield will be done by Spices Board and intimated to NC for determining input output norms.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee

Case No.:80/9/83-ALC1/2008	Party Name:EMAMI LIMITED,	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
HO File :01/83/050/00252/AM09/	RLA File :02/24/040/00264/AM08/	Lic.No/Date:0210110797	Defer

115			27.03.2008	Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). A copy of application has been sent to TA. Accordingly the case may be re-listed on 23.7.2008			

116	Case No.:81/9/83-ALC1/2008	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00253/AM09/	RLA File :03/94/040/01248/AM08/	Lic.No/Date:0310466535 27.03.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.7.2008			

117	Case No.:78/9/83-ALC1/2008	Party Name:TEMPLE PACKAGING PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00250/AM09/	RLA File :03/95/040/01200/AM08/	Lic.No/Date:0310466583 28.03.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 23.7.2008..			

118	Case No.:82/9/83-ALC1/2008	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00254/AM09/	RLA File :03/94/040/01343/AM08/	Lic.No/Date:0310466719 31.03.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 23.7.2008..			

	Case No.:79/9/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
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119	HQ File :01/83/050/00251/AM09/	RLA File :03/94/040/01323/AM08/	Lic.No/Date:0310466988 01.04.2008	Defer Date:23.07.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.7.2008..				

120	Case No.:52/9/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00224/AM09/	RLA File :03/95/040/01262/AM08/	Lic.No/Date:0310467137 02.04.2008	Defer Date:23.07.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.7.2008..				

Case No.:76/9/83-ALC1/2008	Party Name:ASHA PENN COLOR PVT.LTD.	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status :Case Approved
HQ File :01/83/050/00248/AM09/	RLA File :03/94/040/01342/AM08/	Lic.No/Date:0310467251 03.04.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 46011/136/2006/PC-II dated 23.6.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Nitro Cellulose Pigment chips (containing Nitro Cellulose Resin 14400 kg. Organic/Inorganic Pigment 18000 kg. and Acetyl Tributyl Citrate Plasticizer 3600 kg)	36000 kg.	1. Nitro Cellulose Resin 2. Organic/Inorganic Pigment 3. Acetyl Tributyl Citrate Plasticizer 4. Ethyl Acetate/Ethyl Alcohol	14688 kg. 18360 kg. 3672 kg. 7200 kg.
Polymide Pigment Chips	2500	1. Resin namely Polymide Resin	1275 kg.

(Containing Resin namely Polymide Resin 1250 kg. Organic/Inorganic Pigment 1250 kg)	kg.	2. Organic/Inorganic Pigment 3. EthylAcetate/Ethyl Alcohol	1275 kg. 500 kg.
Vinyl Resin Pigmented Chips (Containing Resin namely Vinyl Resin 1750 kg. Organic/Inorganic Pigment 1750 kg.)	3500 kg.	1. Vinyl Resin 2. Orgaic/Inorganic Pigment 3. Ethyl Acetate/Ethyl Alcohol	1785 kg. 1785 kg. 700 kg.
Acrylic Resin Pigmented Chips (Containing Resin namely Acrylic Resin 200 kg. Organic/Inorganic Pigment 300 kg.)	500 kg.	1. Resin 2. Organic/Inorganic Pigment 3. Ethyl Acetate/Ethyl Alcohol	204 kg. 306 kg. 100 kg.
Cellulose Acetate Butyrate Pigmented Chips (Containing Resin namely Cellulose Acetate Butyrate Resin 2000 kg. Organic/Inorganic Pigment 2500 kg.) Plasticizer namely Phthalate 500 kg.	5000 kg.	1. Cellulose Acetate Butyrate Resin 2. Organic/Inorganic Pigment 3. Plasticizer namely Phthalate 4. Ethyl Acetate/Ethyl Alcohol	2040 kg. 2550 kg. 510 kg. 1000 kg.
Poly Vinyl Butyral Pigmented Chips (Containing Resin namely Poly Vinyl Butyral Resin 1250 kg. Organic/Inorganic Pigment 1250 kg.)	2500 kg.	1. Poly Vinyl Butyral Resin 2. Organic/Inorganic Pigment 3. Ethyl Acetate/Ethyl Alcohol	1275 kg. 1275 kg. 500 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

122	Case No.:77/9/83-ALC1/2008	Party Name:MOHINI ORGANICS PVT. LTD.,	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00249/AM09/	RLA File :03/95/040/01029/AM08/	Lic.No/Date:0310467255 03.04.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.7.2008..			

123

Case No.:6/9/83-ALC1/2008	Party Name:BAJAJ STEEL INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Approved
HQ File :01/83/050/00178/AM09/	RLA File :03/94/040/01274/AM08/	Lic.No/Date:0310467489 07.04.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 46011/51/2005/Ch.III dated 19.11.2007 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
White Coloured Master Batch – Plast Stiff (containing 23.5% Polypropylene and 76.5% Calcium Carbonate	1 kg.	1. Poly Propylene Granules (Raffia Grade) 2. Calcium Carbonate	0.2420 kg. 0.7879 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:55/9/83-ALC1/2008	Party Name:TEMPLE PACKAGING PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Approved
	HQ File :01/83/050/00227/AM09/	RLA File :03/95/040/00004/AM09/	Lic.No/Date:0310467563 07.04.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem			

Division) forwarded vide their U.O. No. 14010/134/2004/Ch.III dated 25.6.2008 and decided to approve this case on repeat basis as under:-

124

Item of Export	Qty	Item of Import	Qty
PATIENT INFORMATION LITERATURE MADE OF E.O.(BIBLE PAPER)GSM 40+/- 10% PER PEC.12GRMS.(EXPORT QTY- 62,80,750.00 NOS).	75369.00 KG	Printing Paper (Elementa Opaque) premiere White 40 Gsm (Bible paper 40 GSM $\pm$ 10%)	82,905 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.:57/9/83-ALC1/2008

Party Name:UNITED PHOSPHORUS LTD.

Meet No/Date:13/83-ALC1/2008
25.06.2008

**Status:Case
Approved**

HQ File :01/83/050/00229/AM09/

RLA File :03/95/040/01168/AM08/

Lic.No/Date:0310467488
07.04.2008

Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/3/2007/Ch.III dated 10.1.2008 and decided to approve this case on repeat basis as under:-

125

Item of Export	Qty	Item of Import	Qty
Lambda Cyhalothrin 1.0 lbs/gal EC	1 Litre	1. Lambda Cyhalothrin Technical 95% 2. Soprophor BSU 3. Solvesso 200	0.128 kg. 0.078 kg. 0.808 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

126	Case No.:54/9/83-ALC1/2008	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00226/AM09/	RLA File :03/95/040/01275/AM08/	Lic.No/Date:0310467762 08.04.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.7.2008..			

127	Case No.:56/9/83-ALC1/2008	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00228/AM09/	RLA File :03/95/040/01243/AM08/	Lic.No/Date:0310467652 08.04.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.7.2008..			

	Case No.:12/5/83-ALC1/2008	Party Name:BAJAJ EXPORTS (INDIA)	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Approved
	HQ File :01/83/050/00107/AM09/	RLA File :08/24/040/00004/AM09/	Lic.No/Date:0810071202 10.04.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/26/2006/Ch.III dated 12.6.2006 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Pigment Yellow 62	1 kg.	1. Ortho Nitro Aniline Para Sulphonic Acid	0.493 kg.

		2. Aceto Acet Ortho Toludine	0.382 kg.
Pigment Yellow 168	1 kg.	1. Ortho Nitro Aniline Para Sulphonic Acid 2. Aceto Acet Ortho Chloro Anilide	0.493 kg. 0.472 kg.
Pigment Yellow 191	1 kg.	1. 2-B Acid 2. 1,3 Sulpho Phenyl-3-Methyl-5-Pyrazolone 3. Sodium Nitrite	0.430 kg. 0.494 kg. 0.138 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.:13/5/83-ALC1/2008	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Approved
HQ File :01/83/050/00108/AM09/	RLA File :08/24/040/00290/AM08/	Lic.No/Date:0810071224 11.04.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/188/2003/Ch.II dated 20.12.2005 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Acid Brown 355	1 kg.	1. Beta Naphthol 2. Sodium Nitrite 3. 6-Nitro 1 Diazo2-Naphthol 4-Sulfonic acid 4. 1-Phenyl 3-Methyl 5-	0.207 kg. 0.090 kg. 0.386 kg. 0.225 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:14/5/83-ALC1/2008

Party Name:ARIES DYE CHEM INDUSTRIES,

Meet No/Date:13/83-ALC1/2008
25.06.2008

**Status:Case
Approved**

HQ File :01/83/050/00109/AM09/

RLA File :08/24/040/00291/AM08/

Lic.No/Date:0810071225
11.04.2008

Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/30/2006/Ch.II dated 14.5.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Direct Black 170	1 kg.	1. 4,4' Diamino Benzalide	0.291 kg.
		2. H Acid	0.409 kg.
		3. Aniline Oil	0.120 kg.
		4. Meta Amino Phenol	0.072 kg.
		5. Meta Phenylene Diamine	0.072 kg.
		6. Sodium Nitrite	0.274 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:15/5/83-ALC1/2008

Party Name:PARSHWNATH INTERNATIONAL

Meet No/Date:13/83-ALC1/2008
25.06.2008

**Status:Case
Deferred**

HO File :01/83/050/00110/AM09/

RLA File :08/24/040/00001/AM09/

Lic.No/Date:0810071239

Defer

131			15.04.2008	Date:23.07.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.7.2008..				

132	Case No.:17/11/83-ALC1/2008	Party Name:FRIENDS TIMBER PVT. LTD.	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00287/AM09/	RLA File :03/94/040/00074/AM09/	Lic.No/Date:0310468672 17.04.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and noted that policy clarification is awaited from PC-III and decided to defer consideration of the case for four weeks for wants Accordingly the case may be re-listed on 23.7.2008			

133	Case No.:7/13/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Added
	HQ File :01/83/050/00358/AM09/	RLA File :05/24/040/00068/AM09/	Lic.No/Date:0510220384 09.05.2008	Defer Date:
	Decision :This case has been wrongly attached.			

134	Case No.:5/13/83-ALC1/2008	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00356/AM09/	RLA File :09/24/040/00016/AM09/	Lic.No/Date:0910033916 14.05.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.7.2008			

135	Case No.:90/9/83-ALC1/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00262/AM09/	RLA File :35/21/040/00022/AM09/	Lic.No/Date:3510023523 15.05.2008	Defer Date:23.07.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.7.2008

136	Case No.: 91/9/83-ALC1/2008	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status: Case Approved
	HQ File :01/83/050/00263/AM09/	RLA File :08/24/040/00282/AM08/	Lic.No/Date:0810071932 15.05.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/155/2005/Ch.III dated 24.4.2006 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Reative Orange H2RN (Dye content 61%)	1 kg.	1. J Acid 2. Tobias Acid 3. Cyanuric Chloride 4. Caustic Soda Lye (100% basis)	0.304 kg. 0.273 kg. 0.163 kg. 0.168 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

137	Case No.: 92/9/83-ALC1/2008	Party Name:SHIVALIK INDUSTRIES	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status: Case Deferred
	HQ File :01/83/050/00264/AM09/	RLA File :08/24/040/00025/AM09/	Lic.No/Date:0810071933 15.05.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 23.7.2008			

138	Case No.:1/13/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00352/AM09/	RLA File :05/24/040/00446/AM08/	Lic.No/Date:0510221887 10.06.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.7.2008			

139	Case No.:2/13/83-ALC1/2008	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00353/AM09/	RLA File :03/94/040/00076/AM09/	Lic.No/Date:0310474233 11.06.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.7.2008			

140	Case No.:3/13/83-ALC1/2008	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00354/AM09/	RLA File :03/94/040/00023/AM09/	Lic.No/Date:0310474239 11.06.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.7.2008			

141	Case No.:4/13/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00355/AM09/	RLA File :09/24/040/00502/AM08/	Lic.No/Date:0910034267 11.06.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 23.7.2008..			

142	Case No.:8/13/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00359/AM09/	RLA File :07/24/040/00086/AM09/	Lic.No/Date:0710057825 11.06.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and noted that policy clarification is awaited from PC-III and decided to defer consideration of the case for four weeks for wants Accordingly the case may be re-listed on 23.7.2008			

143	Case No.:9/13/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00360/AM09/	RLA File :05/24/040/00799/AM08/	Lic.No/Date:0510221995 12.06.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 23.7.2008..			

144	Case No.:10/13/83-ALC1/2008	Party Name:PARIJAT AGENCIES	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00361/AM09/	RLA File :05/24/040/00091/AM09/	Lic.No/Date:0510221999 12.06.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.7.2008			

	Case No.:11/13/83-ALC1/2008	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Approved
	HQ File :01/83/050/00362/AM09/	RLA File :08/24/040/00287/AM08/	Lic.No/Date:0810072535 12.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/99/2004/Ch.II dated 17.8.2007 and decided to approve this case on repeat basis as under:-			

145	Item of Export	Qty	Item of Import	Qty
	Acid Black 234 (Dye content 98%)	1 kg.	1. Aniline Oil 2. H-Acid 3. Sodium Nitrite 4. Meta Phenylene Diamine 5. Acetanilide	0.250 kg. 0.365 kg. 0.250 kg. 0.126 kg. 0.270 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

146	Case No.:12/13/83-ALC1/2008	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Approved
	HQ File :01/83/050/00363/AM09/	RLA File :08/24/040/00288/AM08/	Lic.No/Date:0810072536 12.06.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/188/2003/Ch.III dated 3.7.2007 and decided to approve this case on repeat basis as under:-				
146	Item of Export	Qty	Item of Import	Qty
	Acid Brown 434	1 kg.	1. Resorcinol 2. Sodium Picramate 3. 1:6 Cleaves Acid 4. Sodium Nitrite	0.178 kg. 0.350 kg. 0.353 kg. 0.225 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE				

Case No.:13/13/83-ALC1/2008	Partv Name:ARIES DYE CHEM	Meet No/Date:13/83-ALC1/2008	Status:Case
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	INDUSTRIES,	25.06.2008	Approved
HQ File :01/83/050/00364/AM09/	RLA File :08/24/040/00046/AM09/	Lic.No/Date:0810072537 12.06.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/188/2003/Ch.III dated 5.4.2004 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Acid Blue 158 (Dye content 98%)	1 kg.	1. Peri Acid 2. Beta Naphthol 3. Sodium Nitrite	0.677 kg. 0.483 kg. 0.457 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

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Case No.:14/13/83-ALC1/2008	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Approved
HQ File :01/83/050/00365/AM09/	RLA File :08/24/040/00045/AM09/	Lic.No/Date:0810072538 12.06.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/188/2003/Ch.II dated 5.4.2004 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Acid Brown 282 (Acid Brown KGR)	1 kg.	1. 6-nitro 1 Diazo2-Naphthol 4-Sulfonic acid 2. Beta Naphthol 3. Salicylic Acid	0.800 kg. 0.195 kg. 0.160 kg.

		4. Phenyl Methyl Pyrazolene	0.236 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

149	Case No.:15/13/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00366/AM09/	RLA File :05/24/040/00134/AM09/	Lic.No/Date:0510222065 12.06.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 23.7.2008..			

150	Case No.:16/13/83-ALC1/2008	Party Name:DIC INDIA LTD.,	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
	HQ File :01/83/050/00367/AM09/	RLA File :02/24/040/00068/AM09/	Lic.No/Date:0210113527 13.06.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 23.7.2008..			

151	Case No.:17/13/83-ALC1/2008	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:13/83-ALC1/2008 25.06.2008	Status:Case Deferred
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